

Remove attachment

(ii) for Form DPT-3, the following Form shall be substituted, namely:-

"FORM DPT-3

Return of deposits

[Pursuant to rules 3 and 16 of the Companies (Acceptance of Deposits) Rules, 2014]



Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) *Corporate Identity Number (CIN)

Pre fill

(b) Global Location Number (GLN)

2. (a) Name of the company

(b) Registered office address

(c) *email id

3. Whether the company is Public company Private company

4. *Whether the company is a government company Yes No

5. Objects of the company

6. (a) Date of issue of advertisement or circular
 (b) *Date of last closing of accounts
 (c) Date of expiry of validity of advertisement or circular
 7. *Net Worth as per the latest audited balance sheet preceding the date of the return-

S. No.	Particulars	Amount (in Rupees)
(a) (i)	Paid up share capital	
(ii)	Free reserves	
(iii)	Securities Premium Account	
(b) (i)	Accumulated loss	
(ii)	Balance of deferred revenue expenditure	
(iii)	Accumulated unprovided depreciation	
(iv)	Miscellaneous expense and preliminary expenses	
(v)	Other intangible assets	
(c)	Net worth (a) – (b)	
(d)	Maximum limit of deposits (i.e. 35% of the above in case of all companies other than specified IFSC public companies and private companies)	

8. * (a) Total number of deposit holders as on 1st April
 (b) Total number of deposit holders at the end of financial year
 9. *Particulars of deposits (In Rupees)
 (a) Amount of existing deposits as on 1st April
 (b) Amount of deposits renewed during the year
 (c) Amount of new deposits accepted during the year
 (i) Secured deposits
 (ii) Unsecured deposits
 (d) Amount of deposits repaid during the year
 (e) Balance of deposits outstanding at the end of the year
 10. (a) *Amount of deposits that have matured but not claimed

(b) *Amount of deposits that have matured and claimed but not paid

11. *Particulars of liquid assets

(a) Amount of deposits maturing on or before 31st march next year

and following next year

(b) Amount required to be invested in liquid assets

(c) Details of liquid assets

Particulars		Amount
(a)	Amount in current or other deposits account, free from charge or lien, with any scheduled bank	<input type="text"/>
(b)	Unencumbered securities of Central/State Government	Face value <input type="text"/>
		Market Value <input type="text"/>
(c)	Unencumbered trust securities	Face value <input type="text"/>
		Market value <input type="text"/>

12. Particulars of charge

(a) Date of entering into trust deed

(b) Name of the trustee

(c) Short particulars of the property on which charge is created for securing depositors

(d) Value of the property

Attachments

- 1. Auditor's certificate;
- 2. Copy of trust deed;

Attach
Attach

List of attachments

- 3. Copy of instrument creating charge;
- 4. List of depositors;
- 5. Details of liquid assets;
- 6. Optional attachment, if any.

Attach
Attach
Attach
Attach

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Declaration

I am authorized by the Board of Directors of the Company vide resolution number* dated * to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

*To be digitally signed by

DSC Box

*Designation

*DIN of the director; or DIN or PAN of the manager or

CEO or CFO; or membership number of the company secretary

Note: Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and false evidence.

Modify

Check Form

Prescrutiny

Submit

For office use only:

Affix filing details

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Confirm submission

Date of signing

(DD/MM/YYYY)

[File No 1/8/2013-CL-V]

K V R Murty
05/7/18
(K V R Murty)

Joint Secretary to the Government of India

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